

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 377 of 2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Atul Chib
S/O Shri Davinder Singh
R/o V.P.O Khour, Ward No.4, Tehsil Khour, District Jammu

vide notification No. 2100 of 2023/RG/LP dated 26.09.2023 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 7519-26 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Atul Chib**, Advocate
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 370d/2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Malvika Mohan
D/O Shri Sanjay Mohan
R/O H.No. 267/Sector 5, Channi Himmat Tehsil & District Jammu

vide notification No. 49 of 2025/RG/LP dated 08.01.2025 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration
2

No: 7527-34 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Malvika Mohan**, Advocate
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration
2

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 579 of 2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Surjeet Singh
S/O Shri Suram Chand
R/O Thanoi Marothi, Ward No.1, Tehsil Chenani, District Udhampur

vide notification No. 1994 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7535-49 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Surjeet Singh, Advocate**
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 3800/2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nikhil Padha
S/O Shri Mahesh Padha
R/O Battal, Tehsil Majalta, District Udhampur

vide notification No. 224 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7543-50 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nikhil Padha, Advocate**
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 381 of 2026/RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Parveen Kumar
S/o Shri Dharam chand
R/o VPO Dullangal Madhota Tehsil Bani District Kathua

vide notification No. 2965 of 2024/RG/LP dated 06.12.2024 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7551-58 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parveen Kumar**, Advocate
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 309 of 2020 /RG/LP Dated: .02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ananya Rathore
D/o Shri R K Rathore
R/o Janwas Sarthal Tehsil and District Kishtwar

vide notification No. 3008 of 2024/RG/LP dated 09.12.2024 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 7559-66 RG/LP Dated: 10 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ananya Rathore, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 303/2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kishika Gupta
D/o Shri Parvesh Gupta
R/o H.No. 72, Sector 1, Adarsh Enclave Ext. Trikuta Nagar Tehsil Bahu
District Jammu

vide notification No. 3023 of 2024/RG/LP dated 09.12.2024 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7567-74 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kishika Gupta, Advocate**
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 303 of 2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Saksham Singh Bhau
S/o Shri Kulbir Singh Bhau
R/o H.No. 15, Sector -8 EXT, Nanak Nagar Tehsil Bahu District Jammu

vide notification No. 2974 of 2024/RG/LP dated 06.12.2024 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7575-02 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saksham Singh Bhau, Advocate**
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 305 of 2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Simran Sharma
D/o Shri Subash Chander Sharma
R/o Ward No. 5, Village Harnota, Tehsil Ramkot District Kathua

vide notification No. 2649 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7503-90 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Simran Sharma**, Advocate
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 386 of 2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rukhsana
D/o Shri Mohd Sadiq
R/o Ward No. 17, H.No. 36, Saillan Talab, Tehsil & District Udhampur

vide notification No. 2523 of 2024/RG/LP dated 07.10.2024 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 7591-90 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rukhsana**, Advocate
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 307 of 2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ronika Sharma
D/o Shri Banti Sharma
R/o Village Jungerial Tehsil Teryath, Moghla, District Rajouri

vide notification No. 2522 of 2024/RG/LP dated 07.10.2024 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7599-607 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ronika Sharma, Advocate**
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 388 of 2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vishal Raina
S/o Late Shri Dev Raj Raina
R/o Berhail, Beoli, Tehsil and District Doda

vide notification No. 2656 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7608-15 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Raina**, Advocate
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 309 of 2026/RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Taniya Singh Pawar
D/o Shri Keshav Dev Singh
R/o H.No. 60, Shahbad Colony, Bahu Fort, Tehsil-Bahu and District-Jammu

vide notification No. 2651 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7616-23 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Taniya Singh Pawar**, Advocate
.....for information and necessary action.

Mujtaba
18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 39106/2026/RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aman Sagotra
S/o Late Shri Bue Lal
R/o Village Bhagocha Chak (Bhaiya)
P/o Mundia Tehsil Hiranagar District Kathua

vide notification No. 2495 of 2024/RG/LP dated 5.10.2024 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 7624-31 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aman Sagotra, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 391 of 2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sahil Ali Pathan
S/o Shri Mushtaq Ahmed
R/o Potha, Pathana, Tehsil Surankote District Poonch

vide notification No. 2525 of 2024/RG/LP dated 07.10.2024 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7632-39 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Ali Pathan**, Advocate
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 392 of 2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rabia Qadir
D/O Shri Ghulam Qadir
R/O Khablan P/O Behrote, Tehsil Thannamandi, District Rajouri

vide notification No. 1256 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7040-47 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabia Qadir**, Advocate
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 393 of 2026/RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Taanya Rajput
D/O Shri Hoshiar Singh
R/O VPO Janglote, Tehsil & District Kathua

vide notification No. 1313 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7648-55 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Taanya Rajput**, Advocate
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 394 of 2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Digvijay Gupta
S/O Shri Om Prakash Gupta
R/O Gupta Niwas, H.No.4, Sec-2, Durga Nagar, Chinore Chowk, Tehsil & District Jammu.

vide notification No. 1219 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7656-63 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Digvijay Gupta, Advocate**
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 395 af 2020 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bharty Devi
D/O Shri Madan Lal
R/O Lower Barnai, Netar Kothain, Tehsil & District Jammu.

vide notification No. 20 of 2022/RG/LP dated 23.02.2022 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7663-70 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bharty Devi**, Advocate
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 396 of 2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ranjit Khokhar
S/O Shri Sewa Dass
R/O Ward No.4, Allah Jammu, Tehsil Arnia, District Jammu

vide notification No. 1966 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7671-78 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ranjit Khokhar, Advocate**
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 397 of 2026/RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sachin Goswami
S/O Shri Jai Gopal
R/O Village Purmandal, Ward No.2, Tehsil Bari-Brahmana, District Samba

vide notification No. 1545 dated 03.03.2018 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7679-86 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sachin Goswami, Advocate**
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 398 of 2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Manshi Rajput
D/O Shri Jagdish Singh
R/O W.No.8, H.No.75, Ramloo Rasdian, Tehsil Ramgarh, District Samba.

vide notification No. 53 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7687-94 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manshi Rajput, Advocate**
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 399 of 2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Jasonia
D/O Shri Johson Chandel
R/O Near Post Office, Tehsil Thathri, District Doda

vide notification No. 151 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7695-702 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jasonia**, Advocate
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 400 of 2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Bilal Ahmed Bhatti
S/O Shri Mohd Azeem
R/O Village Saaj, Tehsil Thanamandi, District Rajouri.

vide notification No. 926 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7703-700 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bilal Ahmed Bhatti**, Advocate
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 401 of 2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Zeerak

D/O Shri Farooq Ahmad Pattoo

R/O Badoobagh Khanyar Tehsil Khanyar District Srinagar

vide notification No. 2606 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7711-18 -RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zeerak, Advocate**
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 376 of 2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sehrish Hakim
D/O Shri Hakim Showkat Ali
R/O Baghwanpora Lal Bazar Tehsil North Srinagar (Eidgah) District Srinagar.

vide notification No. 2558 of 2024/RG/LP dated 23.10.2024 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7492-09 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sehrish Hakim, Advocate**
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 402 of 2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nuzhat Majeed
D/O Shri Abdul Majeed Bhat
R/O Astan Mohalla Badran Tehsil Magam District Budgam.

vide notification No. 2351 of 2024/RG/LP dated 12.09.2024 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7719-26 /RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nuzhat Majeed, Advocate**
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 403 of 2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Zulekha
D/O Shri Mohd Muzaffar
R/O 159, Lane-G, Rose Lane Colony, Chanapora, Tehsil & District Srinagar.

vide notification No. 129 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7727-34 RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zulekha, Advocate**
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 404 of 2026 /RG/LP Dated: 18.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammad Ashraf Mir
S/O Shri Abdul Rahman Mir
R/O Punzwa Dowlatabad Villagam, Mir Mohalla, Tehsil Villagam, District Kupwara.

vide notification No. 1109 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended till 28.02.2027 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 18/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 7735-42 /RG/LP Dated: 18.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Ashraf Mir**, Advocate
.....for information and necessary action.

Mujtaba 18/02/26
Registrar Administration